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### (2023) 11 UK CK 0110

# **Uttarakhand High Court**

Case No: First Bail Application No. 2470 Of 2023

Malkeet Singh APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 21, 2023

### **Acts Referred:**

• Indian Penal Code, 1860 - Section 147, 148, 149, 307, 332, 333, 353

Criminal Law Amendment Act, 1967 - Section 7

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Girish Chand Lakhchaura, Vipul Painuly

Final Decision: Allowed

#### **Judgement**

## Ravindra Maithani, J

1. Applicant Malkeet Singh is in judicial custody in FIR No.121 of 2017, under Sections 147, 148, 149, 307, 332, 333, 353 IPC and Section 7 of the

Criminal Law Amendment Act, 1967, Police Station- Bajpur, District-Udham Singh Nagar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued by learned counsel for the applicant that co-accused, having similar role, have already been granted bail. The role is not dissimilar.
- 4. Learned State Counsel admits this fact.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.

satisfaction of the court concerned.